

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 15

IA 2685/2022 IN C.P.(IB)2587/MB/2019

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **23.09.2022**

NAME OF THE PARTIES: **Akshat Chemicals**
V/s
Sanika Chemicals Pvt Ltd.

Appearance (via video-conference):

For the Applicant : Adv Geeta Lundwani

For the Respondent : Adv. S.H. Shah

Section 60(5), 9 of the IBC, 2016

ORDER

The Interlocutory Application bearing No. 2685/2022 filed by the Operational Creditor seeking withdrawal of the Company Petition. Ld. Counsel appearing for the Operational Creditor submits that the Company Petition was filed for default of Rs 21,95,273.15/- and further submits that against such default amount the Corporate Debtor has settled to the tune of Rs 20,09,335/- as full and final settlement. Taking note of the submission of the Ld. Counsel appearing for the Operational Creditor and on perusal of the submission made in the case this

bench is satisfied. Accordingly, the IA bearing No. 2685/2022 is allowed and CP is allowed to be withdrawn. Accordingly, CP is closed. File be consigned to record.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Jagdish

Sd/-

JUSTICE P.N. DESHMUKH
Member (Judicial)